# GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE DEPARTMENT OF JUSTICE

#### **LOK SABHA**

## **STARRED QUESTION NO. †\*116**

# TO BE ANSWERED ON THURSDAY, 03RD MARCH, 2016

**Infrastructure for Judiciary** 

†\*116. SHRIMATI RAMA DEVI: SHRI ASADUDDIN OWAISI:

# Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has any mechanism to monitor and ensure that the funds released to various States under Centrally Sponsored Scheme (CSS) for the development of infrastructure facilities for judiciary are utilised for the purpose within a stipulated time-frame;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) the details of States which have not submitted utilisation certificates for the funds released by the Union Government for the purpose during each of the last three years and the current year, State / UT-wise;
- (d) whether the Government has urged various State Governments including Andhra Pradesh and Telangana to submit the utilisation certificates which have become overdue and if so, the details thereof; and
- (e) the other measures taken / being taken by the Government to grant more funds to States where the requisite infrastructure is lacking?

#### **ANSWER**

MINISTER OF LAW AND JUSTICE (SHRI D. V. SADANANDA GOWDA)

(a) to (e): A Statement is laid on the Table of the House.

# STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (e) of LOK SABHA STARRED QUESTION NO. \*116 FOR ANSWER ON 03<sup>rd</sup> March, 2016.

The development of infrastructure facilities for judiciary is the primary responsibility of the State Governments. However, in order to augment the resources of the State Governments, a Centrally Sponsored Scheme (CSS) for development of infrastructure facilities for judiciary has been in operation since 1993-94.

The progress of infrastructure development for judiciary in States is monitored by a committee chaired by the portfolio judge of the High Court as per the directions of the Supreme Court in All India Judges Association cases (I.A. No.279 in W.P. (C) No.1022 of 1989). In the Joint Conference of Chief Ministers and Chief Justices held on 07<sup>th</sup> April 2013, it was, *inter-alia*, decided that the mechanism created by the Supreme Court of District and State Committees be made a permanent feature and the Chief Justices of High Courts should actively utilise the said mechanism for ensuring timely proposals for creation, furnishing, maintenance and development of infrastructure of Court buildings and residences.

The details of funds sanctioned to the State Governments and Union Territories during the last three years and the current year and funds for which Utilisation Certificates have become due but not yet received from State Governments / Union Territories, have been indicated in the Statement *annexed*. State Governments are reminded from time to time to submit pending Utilisation Certificates. The State Governments of Andhra Pradesh and Telegana have also been reminded in this regard. On receipt of the complete proposals from the State Governments including utilisation certificates for the funds sanctioned earlier, further financial assistance is sanctioned in terms of the guidelines of the Scheme and subject to availability of funds.

On account of the recommendations of the Fourteenth Finance Commission, there has been a substantial increase in devolution of funds to the State Governments. The Central Government has, therefore, written to the State Governments to utilize the additional fiscal space available to them for enhancing the investment on judiciary in the States.

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### Annexure

Statement referred to Lok Sabha Starred Question No. \*116 for Reply on 03.03.2016 Details of Funds Sanctioned to the State Governments and Union Territories during the last three years and funds for which Utilisation Certificates have become due but not yet received.

(F-						(Rs. in Lakhs)
SI.	State / UT	Funds	Funds	Funds	Funds	Total amount for
No.		Sanctioned	Sanctioned	Sanctioned	Sanctioned	which Utilization
		in 2012-13	in 2013-14	in 2014-15	in 2015-16	Certificate due but
						not yet received.
1.	Andhra Pradesh	6393.00	0.00	0.00	0.00	4516.00
	including Telengana					
2.	Bihar	1524.00	0.00	4909.35	0.00	90.65
3.	Chhattisgarh	0.00	0.00	2176.60	0.00	132.00
4.	Goa	0.00	0.00	0.00	0.00	125.87
5.	Gujarat	9893.00	10000.00	10000.00	5000.00	0.00
6.	Haryana	0.00	3632.00	0.00	5000.00	0.00
7.	Himachal Pradesh	0.00	806.00	0.00	0.00	0.00
8.	Jammu & Kashmir	2572.00	3428.00	3429.00	1325.00	0.00
9.	Jharkhand	1500.00	1693.00	3044.00	3044.00	0.00
10.	Karnataka	7610.00	10384.00	16370.00	5000.00	0.00
11.	Kerala	1499.00	0.00	0.00	0.00	490.95
12.	Madhya Pradesh	2046.00	6141.00	6141.00	5000.00	0.00
13.	Maharashtra	5920.24	10000.00	9975.00	5000.00	0.00
14.	Orissa	1534.00	0.00	0.00	0.00	2247.18
15.	Punjab	7902.00	12000.00	9805.00	5000.00	0.00
16.	Rajasthan	1042.00	0.00	0.00	5000.00	0.00
17.	Tamilnadu	1953.00	7343.00	0.00	0.00	2962.91
18.	Uttarakhand	829.76	2043.00	3559.05	0.00	283.40
19.	Uttar Pradesh	9398.00	12530.00	12531.00	5000.00	0.00
20.	West Bengal	0.00	0.00	2000.00	0.00	0.00
Tota		61616.00	80000.00	83940.00	44369.00	10848.96
NE States				0001010		
1.	Arunachal Pradesh	750.00	0.00	1000.00	1593.00	0.00
2.	Assam	2954.90	0.00	0.00	0.00	2954.90
3.	Manipur	0.00	1500.00	2000.00	2000.00	0.00
4.	Meghalaya	0.00	1474.00	1709.00	2037.00	0.00
5.	Mizoram	704.78	812.56	1085.00	0.00	0.00
6.	Nagaland	750.00	0.00	2016.00	0.00	0.00
7.	Sikkim	549.50	2802.84	0.00	0.00	1727.53
8.	Tripura	1495.60	2910.60	1550.00	0.00	3460.72
Tota		7204.78	9500.00	9360.00	5630.00	8143.15
UTs	· /	l .				
1.	A&N Islands	0.00	0.00	0.00	0.00	0.00
2.	Chandigarh	0.00	0.00	0.00	0.00	1423.25
3.	Dadra & Nagar	0.00	0.00	0.00	0.00	500.00
L	Haveli	0.00	0.00	0.00	0.00	F0 70
4.	Daman & Diu	0.00	0.00	0.00	0.00	58.73
5.	Delhi	2000.00	0.00	0.00	6040.32	0.00
6.	Lakshadweep	0.00	0.00	0.00	0.00	11.76
7.	Pondicherry	0.00	0.00	0.00	259.68	263.25
Total (C)		2000.00	0.00	0.00	6300.00	2256.99
Grand Total (A+B+C)		70820.78	89500.00	93300.00	56299.00	21249.10

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